

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1191/2021

This the 27th day of September, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Zahoor Ahmad Shergojri

.....Applicant

(Advocate:- Mr. F A Bhat-Not Present)

Versus

1. State of J&K and Ors

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

ORDER

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This petition was transferred from the Hon'ble High Court of Jammu and Kashmir at Srinagar to this Tribunal and registered as T.A. No. 62/1191/2021.

2. The Hon'ble High Court of Jammu and Kashmir at Srinagar vide order 23.04.2021 passed in CM No. 2538/21 and CM No. 2539/2021 passed in WP (C) 2734/2019 has recalled the order dated 25.08.2020 and has directed to return back the file to Hon'ble High Court of Jammu and Kashmir at Srinagar. Accordingly, in view of the order passed by the Hon'ble High Court, the Registry is directed to return back the file to Hon'ble High Court of Jammu and Kashmir at Srinagar.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun

